

**LEGISLATIVE ASSEMBLY
NATIONAL CAPITAL TERRITORY OF DELHI**

SESSION REVIEW – FIRST SESSION (FOURTH PART)

FIRST SESSION - IV PART (BUDGET SESSION -23 TO 30 JUNE 2016 Six Sittings):

Annual Budget: The Annual Budget was presented on 25 June 2015 by the Hon'ble Deputy Chief Minister. 25 Members participated in the discussion on the Budget. The Budget was passed on 30.6.2016 after replies by the Hon'ble Dy Chief Minister and Hon'ble Chief Minister.

Questions: The House took up Questions on 29 and 30 June 2015. A total of 40 Starred Questions and 19 Unstarred Questions were admitted during these sittings. The House took up 13 Starred Questions on 29 June and 07 Starred Question on 30 June 2015.

Obituary References: The House made the following obituary references:

1. On passing away of Sh. Indraj Singh, Ex-MLA First Delhi Legislative Assembly (1993-1998).
2. On loss of lives in the terrorist attack on Indian Army in Chandel District of Manipur
3. On loss of lives in the terrorist attack on the Parliament of Afghanistan.

Adoption of Committee Reports:

The following reports were adopted by the house during the session:

1. First Report of Business Advisory Committee.
2. First Report of Committee on Private Members Bills & Resolutions.

Special Mention (Rule 280): 60 matters were raised under Rule-280 (Special Mention) on various issues.

Legislation: The following Bills were passed by the House during the session:

1. The Delhi Urban Shelter Improvement Board (Amendment) Act 2015
2. The Delhi Netaji Subhash University of Technology Bill, 2015
3. The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2015
4. The Delhi Appropriation (No. 2) Bill, 2015
5. The Delhi Value Added Tax (II Amendment) Bill, 2015

Short Duration Discussion: The House discussed the following issues under Rule 54 (Short Duration Discussion) during the session:

1. unauthorized constructions due to inefficiency of all the three Municipal Corporations of Delhi – Discussion initiated by Shri Rajesh Rishi on 23 June 2015.
2. Shortage of Electricity & Water in Delhi – Discussion initiated by Sh. Om Prakash Sharma on 23 June 2015.

3. Regularization of unauthorized colonies of Delhi – Discussion initiated by Shri Madan Lal on 24 June 2015.
4. Fall in the standard of results of students of IX Standard during the academic year 2014-15 on 24 June 2015 – Discussion initiated by Ms. Bhavna Gaur on 24 June 2015.
5. Conversion charge levied by the Municipal Corporations of Delhi on 24 June 2015 – Discussion initiated by Shri SK Bagga on 24 June 2015.
6. Alleged wasteful expenditure on self- publicity by the Government on the pretext of anti-corruption measures – Discussion initiated by Shri Jagdish Pradhan on 29 June 2015
5. Conduct of power distribution companies in raising electricity tariff despite continuously increasing profit – Discussion initiated by Shri Dinesh Mohaniya on 29 June 2015
6. Law & order situation in Delhi – Discussion initiated by Shri Rajesh Rishi on 29 June 2015

Motion under Rule-107: The House adopted the following Motions moved under Rule 107:

1. “This House endorses the justified demand of Ex-Servicemen and requests the Govt. of India to implement the ‘One Rank One Pension Scheme’ immediately” moved by Col. Devender Sehrawat on 25.6.2015.
2. “This House resolves that keeping in view, the increasing population of Delhi, the pending schemes of construction of new Hospitals be immediately implemented & completed and shortage of Doctors in all the Hospitals be removed and all essential medical facilities be made available therein” moved by Sh. Kailash Gahlot on 25.6.2015.
3. “This House strongly condemns the Sikh genocide which occurred 30 years back in November 1984 and pays homage to the people killed. This House also expresses its resentment that the victims are still knocking about from pillar to post for the want of justice and are still waiting for it. This House requests the Govt. of India that cases be registered under appropriate sections of IPC after taking cognizance of the affidavit submitted to the CBI by Sh. Abhishek Verma against Jagdish Tytler in which he has disclosed about influencing the witnesses and sending crores of Rupees through Hawala. Besides this rapid action be taken to get the culprits punished. The SIT constituted in this regard should timely submit its report and the Delhi Police should open the closed cases and an impartial agency should investigate into the matter and the compensation announced for the victims be disbursed as soon as possible” moved by Shri Jarnail Singh (Rajouri Garden) on 30.6.2015.

PRIVATE MEMBERS’ RESOLUTIONS:- The House adopted the following Resolutions moved by Private Members on 26.6.2015:

1. “This House resolves that the basic amenities be immediately provided in the unauthorized colonies for their regularization; for the betterment of the people of Delhi living in worst conditions due to unjust policies of the previous Governments” moved by Shri Jagdish Pradhan. The resolution was adopted with amendment moved by Shri Rajender Pal Gautam.

2. "This House resolves that the Delhi Development Authority be transferred to the Delhi Govt. immediately" moved by Sh. Sanjeev Jha.

3. "In view of the possibilities of situation like emergency in the present scenario even after a long period of independence, this House resolves that the Govt. of India should take appropriate steps for strengthening of the federal structure & democratic setup by making necessary amendments in the Constitution to prevent such situation" moved by Sh. Jarnail Singh (Rajouri Garden).